

16. Nickel.

17. Aluminium.

18. Tools for use in the hand or in machines.

19. Machinery other than electric.

20. Electrical machinery apparatus and appliances.

21. Transport equipment.

22. Scientific, medical, optical, measuring & controlling instruments & apparatus.

23. Photographic and cinematographic supplies.

Payment of Central Taxes by Organisation of Pharmaceutical Producers of India

10006. SHRI JYOTIRMOY BOSU: Will the Minister of FINANCE be pleased to state:

(a) whether he is aware of the existence of an Organisation, called the Organisation of Pharmaceutical Producers of India (OPPI) at Bombay with a Branch Office at New Delhi, set up by the main producers of Pharmaceuticals and Drugs to promote their interests and those of the Drug Industry mainly foreign drug manufacturing concerns;

(b) if so, whether this Organisation's income has been assessed for Income-Tax, Expenditure and other Central Taxes during the last three years ending 1972-73;

(c) the total income assessed and the amount of tax recovered or pending recovery from this Organisation; and

(d) if no assessment has been made the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) to (d). The information is being collected and will be laid on the Table of the Sabha as soon as possible.

Fresh Investment in Coal Industry

10007. SHRI BHAIJIBHAI PARMAR:

Will the Minister FINANCE be pleased to refer to the reply given to Unstarred Question No. 5405 on 22nd December, 1972 regarding fresh Investment in Coal Industry and state:

(a) whether the information asked for therein has since been collected; and

(b) whether the above informations in respect of the year 1969-70 would also be collected and made available?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) and (b). Information is being collected and will be laid on the Table of the House as soon as possible.

Collaboration agreement with France for setting up Joint Consultancy Services in Third Countries

10008. DR. H. P. SHARMA: Will the Minister of COMMERCE be pleased to state:

(a) whether India and France have lately entered into a collaboration agreement for setting up joint consultancy services in third countries;

(b) if so, the broad outlines of the agreement;

(c) the main objects of the agreement; and

(d) in which specific third countries such joint consultancy services are presently proposed to be set up?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) to (d). No, Sir. No formal Agreement between India and France for setting up joint consultancy services in third countries has been entered into. However, the ways and means of promoting Indo-French Cooperation in third countries in consultancy services generally were discussed in the meeting of the Indo-French Joint Commission held in April, 73, in New Delhi. Specific proposals in this regard would be examined and decided upon as and when they are made.

Import of Aluminium Phosphide

10009. DR. LAXMINARAIN PANDEYA: Will the Minister of COMMERCE be pleased to state:

(a) whether Aluminium phosphide is a banned item for import; and

(b) whether this item was imported during 1971-72 by Rellicia India Ltd. while this item was banned for import?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) Yes, Sir.

(b) The information is being collected and will be laid on the Table of the House.

Voluntary Disclosures by Film People of Tamil Nadu

10010. SHRI C. CHITTIBABU: Will the Minister of FINANCE be pleased to state:

(a) the broad lines of disclosures made by each of the theatre-owners, producers and studio-owners of Tamil Nadu under the voluntary disclosure scheme during the period 1962 to 1972; and